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and already 'one of the hon. Members mentioned it, viz., whether it was at all necessary to have an American architect. This was the first part of the allegation. We have repeatedly mentioned that it is under the stipulation of the New York State Act that we have to appoint an American architect. One has to have a licensed architect. Secondly, the appointment is done by the Government of India. The Advisory Committee has a very honoured Chairman, who has given so much time to our work. We are obliged to her for that. The Committee and its Chairman and Members can only render advice, but the entire responsibility is ours.

Mr. CHAIRMAN: Next question.

## MULTI-RECOVERIES OF LOANS<sup>A</sup> RENTS AND DAMAGES FROM THE SAME INDIVIDUALS

•547. SHRI LOKANATH MISRA: Will the the Minister of Works, Housing and Rehabilitation be pleased to state:

- (a) whether it is a fact that instances of wrongful multi-recoveries or attempts to recover loans or rents or damages from the same individuals, after recovering full amounts by the Rehabilitation/Relief Commissioner, Delhi, the Director, Social Welfare, Delhi, the Delhi Administration and the Estate Officer, New Delhi, came to the notice of the Chief Commissioner, Delhi on the 20th February, 1959; and
- (b) if so, whether any relief/compensation has been afforded to the concerned persons?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND REHABILITATION (SHRI P. S. NASKAR): (a) and (h) Nothing definite can be stated in the absence of full particulars of the case or cases in which irregularities are alleged to have been committed.

Shri LOKANATH MISRA: May I know, Sir, if an complaints have been received by the Ministry?

SHRI MEHR CHAND KHANNA: May I submit that part (a) of hi& question reads:

"Whether it is a fact that instances of wrongful multi-recoveries or attempts to recover loans or rents or damages from the same individuals, after recovering full amounts by the Rehabilitation/Relief Commissioner, Delhi, the Director, Social Welfare, Delhi, the Delhi Ad-Ministration and the Estate Officer, New Delhi . . . ""?

Now, it is physically impossible. We have made enquiries from all these authorities. Unless somebody gives me some definite information, how can I go on hunting for a particular thing which happened so many years ago?

SHRI LOKANATH MISRA: Has he received any complaint? It is a specific question.

SHRI MEHR CHAND KHANNA: I have made enquiries from all these and they say unless some definite details are given they cannot possibly go into it, hunting all the files over a period of years. The second thing I wish to submit is that I have been associated with this Ministry for nearly sixteen years, with rehabilitation. I have yet to come across a case where people have made wrongful payments or double payments. Actually it is the other way about. Still I say if anything is brought to my notice, I am prepared to look into it.

SHRI LOKANATH MISRA: I shall submit one thing for the information of, the Minister. There is a letter dated 11th March, 1949 . . .

MR. CHAIRMAN: Is it 1949?

"Loan amounting to Rs. 2500 advanced to your brother Shri Kanwarbans Singh and the interest thereon is due from him. He is not traceable on the address given by him at the time he applied for loan . . . "

MR. CHAIRMAN: Mr. Misra. I am afraid you will not be able to elicit detailed information at this stage. If you share it with the Minister and if he can have it, he may do something.

DR. A. SUBBA RAO: May 1 ask one question? May I know whether the Minister received any complaints representations from M.P.s with regard to one Mr. Kanwarbans Singh,—Ministry I am saying-how he has ben harassed all these years, how even after getting a clearance certificate for the loan that was advanced to him he was again prosecuted, how he has been evicted from his shop, how the things that were in his shop were confiscated and how he was thrown out from a particular house without even giving him alternative accommodation? Has it been brought to the notice of the Ministry by M.P.s?

SHRI MEHR CHAND KHANNA: The number of families of displaced persons with whom I have had to deal is nearly twenty lakhs. They are spread all over India. If any particular case is brought to my notice I can assure the hon. Member that I am prepared to look into it. Why not send me the details of any particular case, why not write to me?

DR. A. SUBBA RAO: I am putting a specific question.

SHRI MEHR CHAND KHANNA: How do I know about an individual when I am dealing with twenty lakhs of families? It is physically impossible for any one to give such information.

to Questions

DR. A. SUBBA RAO: At least if there is one case where a person has been asked for recovery of money which has already been paid . . .

MR. CHAIRMAN: Why don't you refer it to the Minster?

DR. A. SUBBA RAO: It must be in the records of the Ministry. So when we put a question whether there has been a demand for recovery of a loan which has already been recovered, the Ministry should have supplied us the information. We would like to know whether the Ministry is aware of at least one case where recovery has been demanded when already the money has been recovered.

MR. CHAIRMAN: It is quite clear that the Minister is not aware of it. But if you pass it on to him, he will make enquiries.

SHRI B. D. KHOBARAGADE: I am also referring to the particular case. It has been brought to the notice of the hon. Minister so many times and even then no action has been taken in this case and no relief is given to the poor man. May I know, in view of the fact that this question is being raised in this House and was agitated in this House on a number of occasions, whether at least the Minister would now take action and give some relief to the individual?

SHRI MEHR CHAND KHANNA: I can give an assurance to the House that even if all the three Members write to me about it. I would look into the case and inform each one of

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them of the exact position. Why not write to me? I am prepared to look into the case.

## EXPORT OF DEER MUSK

\*548. SHRI R. P. N. SINHA: Will the Minister of INTERN AT ION At TRADE be pleased to state:

- (a) the quantity of deer musk exported from India during the year 1962 and during the first half of the current year; and
- (b) what are the countries to which it is mainly exported?

THE MINISTER OF INTERNATIONAL TRADE (SHRI MANUBHAI SHAH): (a) The quantities of deer musk exported from India during the year 1962 and during Ihe first half of the current year are 572 Kg. and 228 Kg. respectively.

(b) Deer musk is mainly exported to France, Japan, U.K., Federation of Malaya, Singapore, Hong Kong and U.S.A.

SHRI R. P. N. SINHA: Is it not a fact that the musk deer found along the snow-line in the States of Jammu and Kashmir, Himachal Pradesh, Punjab and U.P. is facing extermination on account of its being killed for the purpose of obtaining musk out of it?

SHRI MANUBHAI SHAH: There is no extermination whatsoever. But what has happened is that the supplies are getting smaller because much of the musk was coming from the Tibetan region which now naturally does not come.

SHRI R. P. N. SINHA: Is it a fact that the Wild Life Board of India has been repeatedly asking the Government to ban the export of musk because the musk deers were facing complete extermination?

SHRI MANUBHAI SHAH; The deer musk is extracted out of the glands which come out of the dead animal. What they have been asking to prevent is the export of both horns and various other things. But that does not come in the way of our export so far.

شرى اے - ايم - طارق : كيا وزيو بهن القوامي تتجارت يه فومائهي كي که مشک هند اور مشک ختن میں ے بہترین کونسی ھے ?

†श्रिषी ए० एम० तारिक : क्या वजीर व नल श्रफवामी तिजारत यह फरमायेंनें कि मुश्क हिन्द और मुश्क खल में से बेहतरीन कौन सी है ? ]

श्री मनुभाई ज्ञाह : काश्मीर बेंहतरीन हैं।

SHRI R. P. N. SINHA: Is it a fact that the National Chemical Laboratory at Poona has discovered synthetic musk?

SHRI MANUBHAI SHAH: That is so.

SHRI GOPIKRISHNA VIJAIVAR-GIYA: If this brings so much foreign exchange, what is the Government doing to improve the growth of this wild life?

SHRI MANUBHAI SHAH: The real trouble is not so much the suppression of wild life in this matter, but synthetic substitutes of all these natural perfumes are so much developing that we are really worried of sandalwood oil, of lemon-grass oil, of musk and of various other products We are producing. We have got to diversify our production.

<sup>†[]</sup> Hindi transliteration.